

**Before Shri R.S. Virk, District Judge (Retd.)
In the matter of PACL Ltd.**

File no. 681

- Applicants :** (i) Shri Narender Solanki and four others, Dhar, Madhya Pradesh;
(ii) Shri Vimal Kumar Gupta, Daman, Daman & Diu;
(iii) Shri Rajender Kumar, Sri Ganganagar, Rajasthan;
(iv) Shri Brij Sundar Meena, Baran, Rajasthan
(v) Shri Rajender Prasad Bhati and six others, Alwar, Rajasthan;
(vi) Shri Manoj Kumar and two others, Dehradun, Uttrakhand;
(vii) Shri Rajendra Ahilaji Salunke and Chhaya Rajendra Salunke, Ahmed Nagar, Maharashtra;
(viii) Shri Harinaam and three others, Lucknow, Uttar Pradesh;
(ix) Shri Gajpatlal Kumawat, Nagaur, Rajasthan;
(x) Shri Kamlesh Kumar and three others, Lakhimpur Khiri, Uttar Pradesh;
(xi) Shri Yogesh and fifteen others, Sausar, Madhya Pradesh;
(xii) Shri Kirti Kumar Sharma and seven others, Sri Ganganagar, Rajasthan;
(xiii) Shri Pawan Kumar, Aligarh, Uttar Pradesh;
(xiv) Shri Ramchandra Prasad Singh and one another, Dhanbad, Jharkhand;
(xv) Shri Mahesh Kumar Pal and eighteen others, Kheri, Uttar Pradesh;
(xvi) Shri Hansaji I Prajapati and thirty three others, Banaskantha, Gujarat;
(xvii) Shri Baburao Janardan Giram, Beed, Maharashtra;
(xviii) Shri Raghavnath G Vaghela and five others, Surat Gujarat;
(xix) Shri Sushil Chandra Gupta and twelve others, Reeve, Madhya Pradesh;
(xx) Smt. Kanta Devi and eight others, Hamirpur, Himachal Pradesh;
(xxi) Shri Gamu Rai and twenty three others, Darjeeling, West Bengal;
(xxii) Shri Rajendra Prasad and forty others, Nalanda, Bihar;
(xxiii) Smt. Satyawati Devi, Pauri Garhwal, Uttrakhand;
(xxiv) Shri Ashok Pandurang Khorde and fifty two, Ahmed Nagar, Maharashtra;
(xxv) Shri Datadeen, Hamirpur, Uttar Pradesh.

Present : None

Order :

1. (a) It may be noticed at the outset that vide order dated 02/02/2016, passed in civil appeal no. 13301/2015 bearing the title Subarata Bhattacharaya Versus Securities & Exchange Board Of India, the Hon'ble supreme court had directed constitution of a committee by SEBI to be headed by Hon'ble Mr. Justice R.M. Lodha former Chief Justice of India as its Chairman for disposing of the land purchased by PACL so that the sale proceeds recovered there from can be paid to the investors who have invested their funds in the company for purchase of the land.

R.S. Virk

(b) 2nd Status Report (Volume-I) of the Justice (Retd.) R.M. Lodha Committee (in the matter of PACL Ltd) submitted before the Hon'ble Supreme Court, had at page 77 thereof, proposed as under :-

“It would be in the interest of the investors of the Company, that all objections based on documents purportedly executed after 02-02-2016 be scrutinized and then heard and disposed of by a retired Judicial Officer(s) assisted by requisite number of Advocates, appointed by the Committee.”

(c) The aforesaid proposal of committee was accepted by the Hon'ble Supreme Court.

2. (a) Subsequent thereto, I have been appointed by the said committee to hear objections/representations against attachments of various properties in the matter of PACL Ltd which appointment has been duly notified in SEBI Press release no. 66 dated 08/12/2017.
(b) My said appointment is also duly mentioned in the order dated 15/11/2017 (to be read with orders dated 13/04/2018, 02/07/2018, 07/12/2018 and 08/07/2019) of the Hon'ble Supreme Court in civil appeal no. 13301/2015 Subrata Bhattacharya Vs SEBI.
3. The applications of above named persons have been received by post. Contents thereof perused which reveal that they are alleging that about 4000 branch managers of PACL Management have sent approximately 15,000 crores through 5,000 persons to Nexalites and terrorist in pursuance of mega business week/ mega benefit scheme organised by it from 21/08/2014 to 27/08/2014. It is prayed by the above named applicants that an inquiry be got conducted in the matter.
4. No action is however called for qua the information sought for through the applications because my mandate is confined to dealing with objections/representations received by the Committee 'against' attachment of properties detailed in www.auctionpacl.com, which aspect is duly referred to in the order dated 15/11/2017 of the Hon'ble Supreme Court passed in civil appeal no. 13301/2015 titled Subrata Bhattacharya vs SEBI, and also duly notified in SEBI Press release no. 66 dated 08/12/2017 for the guidance of investors.
5. No notice is thus required to be issued to any of the above named persons and the applications are hereby rejected. File be consigned to records.

Date : 16/09/2019


R. S. Virk
Distt. Judge (Retd.)